

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. NO. 1411/96

Date of Decision: 9.12.1996

BETWEEN:

G. Narayana .. Applicant

and

1. The General Manager,
South Central Railway,
Secunderabad
2. The Divisional Railway Manager,
South Central Railway,
Vijayawada, A.P.

.....

Counsel for the Applicant: Mr. P. Naveen Rao

Counsel for the Respondents: Mr. V. Rajeswar Rao

.....

CORAM:

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)



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JUDGEMENT

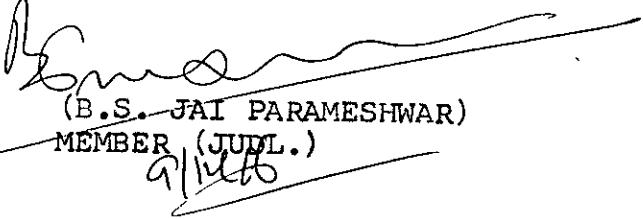
(Oral order per Hon'ble Shri R. Rangarajan: Member (Admn.)

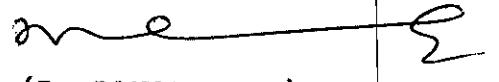
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This OA is filed praying to set aside the proceedings No. P'F)/177/DOP/GN/37/96 Dt. 24.6.96 (Annexure-5) whereby the applicant was informed that he ~~can~~ cannot claim alternative employment under the rules 2007(iv) of IREM Vol.II as he is a casual labourer and for consequential direction to provide him alternative employment on the basis of his medical standard.

When the application was taken up for hearing the learned counsel for the applicant submitted that he will take up this case through departmental authorities by filing a representation to General Manager, S.C. Railway for consideration to give him alternative employment as he has put in considerable ^{time} ~~time~~ in S.C. Railway and he was ^{employed as casual labourer} ~~put~~ in a ^{dangerous} ~~dangerous~~ circumstances ^{which} ~~which~~ requires ^{continuance of} ~~continuance of~~ service.

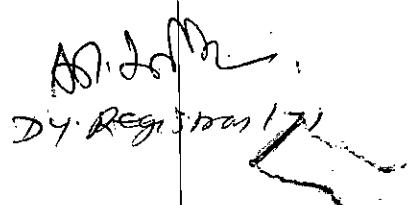
In view of the above submission the O.A. is disposed of permitting the applicant to approach the appropriate department/authorities for granting him necessary relief.

The O.A. is ordered accordingly at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
9/11/96


(R. RANGARAJAN)
MEMBER (ADMN.)

Date: 9TH DECEMBER 1996
Dictated in the open court


D.Y. Registrar/71

: 3 :

Copy to:-

1. The General Manager, South Central Railway, Sec'bad.
2. The Divisional Railway Manager, South Central Railway, Vijayawada.
3. One copy to Sri. P.Naveen Rao, advocate, CAT, Hyd.
4. One copy to Sri. V.Rajeswar Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

(19)

9/11/96

THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH HYDERABAD

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.BAI PARAMESHWARI: M(J)

DATED:

14/11/96 9/12/96

ORDER/JUDGEMENT

R.A./C.P./M.A. No.

O.A. NO.

14/11/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Officer

DESPATCH

27 DEC 1996 New

हृदयवाद न्यायपीठ
HYDERABAD BENCH